

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

103. C.P.(IB)-549(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.11.2023**

NAME OF THE PARTIES: Vidhant Realty Private Limited
V/s.
Aaban Apparels And Realcon Pvt Ltd.

SECTION 7 OF IBC, 2016

ORDER

Hearing Through: VC and Physical (Hybrid) Mode

Adv. Manoj Mishra, Counsel for the Financial Creditor and PCS Nithish Bangera, for the Corporate Debtor are present.

Counsel for the Corporate Debtor seeks some time to file reply. Let the reply be filed within two weeks by serving a copy to the opposite side failing which right to file reply shall stand forfeited.

List this matter on **04.12.2023**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)

//NSW//